

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

**Original Application No. 952 of 2013
Cuttack, this the 21st day of January, 2014**

**CORAM
HON'BLE MR. R.C. MISRA, MEMBER (Admn.)**

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Gunanidhi Patra,
aged about 64 years,
Son of Late Fakir Charan Patra,
At - Madhusasan, PO- Gadijang,
Dist- Cuttack,
Retd. ACT, NYKS, Dhenkanal,
At present Jubilee Town,
near Kanak Durga Temple,
PO/Dist: Dhenkanal.

.....Applicant

Advocate(s)... M/s. M. Basu, S. Debdas, M.S.Kanungo, S. Brahma.

VERSUS

Union of India represented through

1. Secretary,
Ministry of Youth Affairs & Sports,
C. Wing, Shastri Bhawan,
New Delhi- 110001.
2. Nehru Yuva Kendra Sangathan,
Represented by its
Director General, Core-IV,
2nd Floor, Scope Minar Complex,
Laxmi Nagar District Centre,
Vikash Marg, New Delhi-110092.
3. Zonal Director (P.A.O),
Nehru Yuva Kendra Sangathan,
Zonal Office, N-2/45,
IRC Village, Dist- Khurda-751015.
4. Zonal Director,
Nehru Yuva Kendra Sangathan,
Zonal Office, N-2/45,
IRC Village, Dist- Khurda-751015.

..... Respondents

Advocate(s)..... Mr. R.C.Behera

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O R D E R (ORAL)

MR. R.C.MISRA, MEMBER (ADMN.):

Heard Mr. M.M.Basu, Ld. Counsel for the applicant, and Mr. R.C.Behera, Ld. Counsel appearing for the Respondent. Accordingly, on my direction, Mr. Behera accepts notice on behalf of the Respondents. Registry is directed to serve notice, in terms of Sub Rule 4 of Rule 11 of the CAT (Procedure) Rules, 1987 for onward transmission.

2. The submission made by Ld. Counsel for the applicant is that applicant is a pre-Sangathan employee of the Nehru Yuva Kendra (NVK in short) and while working as Accounts Clerk-cum-Typist (ACT in short) he has retired from service on 31.05.2009. Thereafter, he submitted his pension papers which ^{were} ~~was~~ forwarded by the Zonal Director, Bhubaneswar to the Deputy Director, NYKS, New Delhi vide letter dated 18.06.2010. Applicant's grievance is that even after submission of the required pension papers, he has not been given his pensionary benefits. Only vide office order dated 23.02.2011 he was given the cash equivalent to leave salary but his benefits of pensionary dues have not been released so far. Ld Counsel for the applicant has also brought to my notice that he has made a representation to the Director General, NYKS (Respondent No.2) on 20.02.2013 as at Annexure-15 with a prayer to grant his pensionary benefits since the matter is pending with the authority from the date 18.06.2010 and it is his submission that no orders have still been passed on the subject by the concerned authorities. It is also the case of the applicant's Counsel that on 16.11.2012 Respondents have extended the similar benefits to the employees on the basis of the decision of the CAT, Chandigarh Bench.

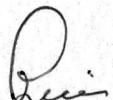


3. Sri R.C.Behera, Ld. Addl. Central Govt. Standing Counsel representing the Respondents, has submitted that the matter could have been delayed because of the non-submission of the documents and direction can be issued to the authorities to dispose of the representation as at Annexure-15.

4. Taking into account the submissions made by Ld. Counsels, without going into the merits of this matter, Respondent No.2, i.e. Director General, NYKS, New Delhi, is directed to dispose of the representation expeditiously, if it has been submitted and pending at his level, with a reasoned and speaking order since it is a matter of pension, and if, it is found that the applicant is entitled to such benefits the same benefits be extended to him within a period of three months from the date of receipt of a copy of this order.

5. With the aforesaid observation and direction, this O.A. stands disposed of at the stage of admission itself.

6. Copy of this order may be sent to Respondent No.2, for which, Ld. Counsel for the applicant undertakes to give postal requisites within next three days.


MEMBER (Admn.)

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